and periods of halt. C.B.F.C. wiH give their remarks on this aspect as well.

- (4) The advice of the C.B.F.C. will be examined in the Information and Broadcasting Ministry who will make suitable recommendations to the Ministry of Finance, Department of Economic Affairs.
- (5) Cases recommended by the Ministry of Information and Broadcasting will be considered by the Department of Economic Affairs on the basis of the following conditions:
- (a) The Indian producer undertakes to earn abroad and to repatriate into India foreign exchange not less than 4 times the amount released to him for location shooting abroad. For example, if foreign exchange worth Rs. 'X' is released then foreign exchange worth Rs. 4X will have to be repatriated.
- (b) On the amount of Rs. 'X' released vide (a) above, export promotion entitlement will be nit. On the balance 3X repatriated, the export promotion entitlement will be 50 per cent, or half the normal rates, as may be announced by the Ministry of Commerce in consultation with I. & B. Ministry from time to time.
- (c) For amount repatriated into India in excess of Rs. 4X, the miBtplum requirement prescribed under (a), above, full normal entitlements will be available on such excess amounts, as prescribed by the Ministry of Commerce from time to time.
- (d) The Reserve Bank will prescribe such conditions as it deems fit to ensure compliance with (a) above, and will also impose such penalty as is considered appropriate in case of default thereof.
 - When the completed film is submitted to the C.B.F.C. for censorship examination the Board will satisfy itself that the scenes and sequences mentioned in the script had

been duly incorporated from foreign locales and in the event of a:iy lapses report the facts to the Information and Broadcasting Ministry.

DISTRIBUTION OF FILMS

798. DR. (MRS.) MANGLADEVI TALWAR :

SHRIMATI SARLA BHA-DAURIA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Indians films are very popular in the neighbouring countries, particularly in Iran and the Arab countries;

(b) whether it is also a fact that some private people are purchasing these films and are earning huge foreign exchange thereby; and

(c) if so, the reasons for Government not taking over the distribution of these films with a view to earn a good amount of foreign exchange?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes, Sir. Indian films are proving increasingly popular in West Asian as well in the South East Asian countries.

(b) and (c) There is no evidence to this effect. The export trade of films is in the private sector and is governed by the interplay of economic forces. However, the Indian Motion Picture Export Corporation which is largely owned by the State Trading Corporation is making efforts to increase its export business progressively. Efforts to ensure canalisation of the export trade through the Indian Motion Picture Export Corporation, which was introduced last year has had to be abandoned owing to legal difficulties.

PROPERTY RENDERED UNSERVICEABLE BY PAKISTAN

799. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Indian property worth several crores, including mills, factories, river crafts seized during the last Indo-Pak conflict are being rendered unserviceable by the Pakistan Government; and (b) if so, what steps have been taken for the recovery of the same?

THE PRIME MINISTER AND MI-NISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) In some cases of mills and factories, Government have reports of their satisfactory maintenance but there have been reports of deterioration also in the case of some seized Indian concerns and goods.

(b) The Government have made it clear to the Pakistani authorities that confiscated Indian properties should be regarded as a continuing trust and even if they are seized under the Defence of Pakistan Rules, the said properties should not be held as properties of the seizing Government but be preserved in order to be returned at a later date. As such, any unilateral disposal of Indian properties would be a violation of the Tashkent Declaration. The Government have repeatedly proposed to the Pakistan Government to hold discussions for the reciprocal return of property and assets taken over by either country.

CONCENTRATION OF PAKISTANI FORCES

800. SHRIMATI SARLA BHA-DAURIA : Will the Minister of DE FENCE be pleased to state :

(a) whether it is a fact that Pakistan has concentrated large number of troops along five hundred miles of ceasefire line in Jammu and Kashmir;

(b) whether Government are aware that some Pakistani spies have come to Kashmir recently; and

(c) if so, the action taken by Government in this regard?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) The Pakistani troops continue to be in usual strength along the cease-fire line.

(b) and (c) Some Pakistani spies do try to operate in Kashmir. Government continue to be vigilant to foil their designs.

EXEMPTION OF ENTERTAINMENT TAX

801. SHRIMATI SARLA BHA-DAURIA : Will the Minister of IN FORMATION AND BROADCAST ING be pleased to state :

(a) whether Government have exempted some of the films produced in India from entertainment tax; and (b) if so, the names of the films exempted from the tax during the last five years?

THE MINISTER OF INFORMA TION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b) This is a matter which concerns the State Governments. Information is being collected from them and will be laid on the Table of the House in due course.

CENTRAL BOARD OF FILM CENSORS

802. SHRIMATI SARLA BHA-DAURIA :

SHRI JAGAT NARAIN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Cen-! tral Board of Film Censors refused cer-j tificates to some foreign and Indian i films recently;

! (b) whether appeals were received I by Government against the decision) taken by the Board in this regard; and

I (c) if so, the names of the Foreign j and Indian films which did not get certificate for public screening.

THE MINISTER OF INFORMA TION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (c) Yes, Sir. Between the period 1st Ja nuary 1967 and 28th November, 1967 certificates were refused in respect of one Indian film, 22 imported feature films and 21 imported trailers as per list enclosed.

I (b) Yes, Sir. Appeals were received by the Government against the decisions of the Board during the corresponding period in respect of 6 imported films and 5 imported trailers. In the case of two films including trailer of 1 film appeals were rejected and in case of 4 films including three trailers appeals are pending.

STATEMENT

List showing the titles of the films which were refused a certificate for Public Exhibition

Indian films-

1. Aayega Aaneywala.

Imported films-

1. Panic In Tokyo (Black Tight Killers).